

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23213-23215/2004

(From the judgment and order dated 04/02/2003 in WP No. 1039/2000 & WP 514/2000 and judgment and final order dated 18.5.2004 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Review Petition No. 62/2003)

P.K.TANDAN

Petitioner(s)

VERSUS

M/S. RAM NARAIN MADAN LAL & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and permission to file additional documents and office report)

Date: 18/08/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s) Mr. Anupam Lal Das, Adv.

For Respondent(s) Mr. Ritesh Agrawal, Adv.

Mr. Vishwajit Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time is allowed for filing counter affidavit. Rejoinder

affidavit may be filed three weeks thereafter.

List the matter thereupon.

[Charanjeet Kaur]

[Om P

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Court Master

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